

facturers, etc.) they are implemented under appropriate authority or statute. Such decisions of Government based on the recommendations of the Tariff Commission would be binding on the manufacturers. The usefulness and the necessity of an organisation of this nature in a country which had been earlier largely dependent primarily on imports and now involved in an actively planned programme of development would be more than evident, particularly in the light of the experience of recent years.

(c) The expenditure incurred on the Tariff Commission during the years 1966-67 to 1968-69 is given below:

(i) 1966-67	Rs. 9.51 lakhs
(ii) 1967-68	Rs. 10.28 lakhs
(iii) 1968-69	Rs. 10.59 lakhs

(d) A statement is placed on the Table of the Sabha. [*Placed in Library See No. LT-2495/69*].

ESTABLISHMENT OF A COASTAL COMMAND FOR AIR FORCE

*801. SHRI RANJEET SINGH: Will the Minister of DEFENCE be pleased to state:

(a) whether recommendations have been made for the establishment of a Coastal Command for the Air Force for the specific purpose of patrolling our sea coasts;

(b) if so, the progress in this directions; and

(c) if not, whether Government purpose to consider the imperative necessity of such Command?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA): (a) No, Sir.

(b) Does not arise.

(c) It is not considered necessary to have a separate Coastal Command of the air Force for the purpose in view. The present organization is adequate.

IRREGULARITIES COMMITTED BY SWADESHI COTTON MILL, INDORE AND INDU MILLS BOMBAY

*802. SHRI MADHU LIMAYE: Will the Minister of FOREIGN TRADE be pleased to state:

(a) whether Government's attention has been drawn to the sad condition of the Swadeshi Cotton Mill, Indore and Indu Mills, Bombay;

(b) whether both these mills are under Authorised Controllers;

(c) whether Provident fund has not been paid by these mills for the last one or two years;

(d) whether there are charges of irregularities, negligence and inefficiency; and

(e) if so, the action Government propose to take in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK): (a) Government have been receiving complaints from time to time in respect of these mills.

(b) Yes, Sir.

(c) The mills have not been paying the Provident Fund dues regularly and in full.

(d) Yes, Sir.

(e) Enquiries so far made as a result of the complaints have shown that there was no substance in the allegations regarding negligence, inefficiency and corruption on the part of the management. A further complaint has been received recently in respect of the Swadeshi Cotton Flour Mills Indore and the Madhya Pradesh Government have been asked to make necessary enquiries.

MOLASSES IN TAMIL NADU

*803. SHRI VIRENDRAKUMAR SHAH: Will the Minister of FOREIGN TRADE be pleased to state:

(a) whether Government's attention has been drawn to a news-item in the Financial Express of the 25th November, 1969, wherein it has been stated that over 25,000 tonnes of molasses would have to be destroyed in Tamil Nadu, in case the Central Government failed to permit their immediate clearance for exports;

(b) if so, whether there has been a delay on the part of Government in giving orders for lifting stocks; and

(c) whether Government have since taken steps to ensure that the molasses were either exported or made use of internally?